

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

C.P.No.22/2003 in OA.No.46/99

Friday this the 28th day of March, 2003.

CORAM : Hon'ble Shri A.V.Haridasan, Vice Chariman

Hon'ble Shri S.K.Hajra, Member (A)

M.S.Ladge

...Applicant

By Advocate Shri S.P.Saxena

vs.

Union of India & Ors.

...Respondents

By Advocate Shri R.R.Shetty

TRIBUNAL'S ORDER

{Per : Shri A.V.Haridasan, Vice Chairman}

This Contempt Petition arises out of the common order of the Tribunal in OA.Nos.46/99 and 63/99. The petitioner is the applicant in OA.No.46/99. The Original Application was disposed of by order dated 15.3.1999 directing the respondents to review the case of promotion, re-fixation of pay, seniority and re-calculation of pension and gratuity etc. in accordance with the order dated 8.6.1994 and make payments to the applicant limiting the arrears to 50% with six months. Alleging that the respondents have disobeyed the Tribunal's directions by not implementing the order thereby exhibited contemptuous behaviour which requires action under Contempt Proceedings Act, therefore he has filed this Contempt Petition. An Affidavit has been filed.

..2/-

2. When the matter came up today, Shri R.R.Shetty, learned counsel who has been appearing for the respondents produced a cheque for Rs.31,096/- drawn in favour of the applicant and has stated that the order has since been implemented. The Cheque has been received by the Counsel of the petitioner on behalf of the petitioner. Now, that the order has been substantially implemented, we do not find any reason to proceed with the Contempt Petition. The Contempt Petition is closed. The notice is discharged.

Samir Kumar Hajra
(S.K.HAJRA)

MEMBER (A)

A.V. Haridasan
(A.V. HARIDASAN)

VICE CHAIRMAN

mrj.